

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.9518/Del/2019
Assessment Year : 2013-14**

**Late Smt. Kamlesh Garg,
Through Legal Heir
Shri I.D. Garg,
B-3, Columbus Apartment,
Plot No.15, Sector-7,
Phase-1, Dwarka,
Delhi – 110 075.
PAN : AAHPG0466F.**

**Vs. Assistant Commissioner of
Income Tax,
Circle-3(1),
New Delhi.**

(Appellant)

(Respondent)

Appellant by : Shri Vansh Jain, Advocate.
Respondent by : Shri Prakash Dubey, Senior DR.

Date of hearing : **12.01.2021**
Date of pronouncement : **12.01.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-22, New Delhi dated 3rd October, 2019.

2. The assessee, vide letter dated 6th January, 2021 has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 12th January, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar